



The Bombay State Guarantees (Repeal) Act, 1964

Act 21 of 1965

Keyword(s):
State Guarantees, Repeal

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MAHARASHTRA ACT No. XXI OF 1965.¹

[THE BOMBAY STATE GUARANTEES (REPEAL) ACT, 1964.]

[15th March 1965.]

An Act to repeal the Bombay State Guarantees Act, 1958.Bom.
LIII
of
1958.

WHEREAS it is expedient to repeal the Bombay State Guarantees Act, 1958 ; It is hereby enacted in the Fifteenth Year of the Republic of India as follows :—

1. This Act may be called the Bombay State Guarantees (Repeal) Act, 1964.
2. The Bombay State Guarantees Act, 1958, is hereby repealed.

Short title.

Repeal of
Bom. LIII
of 1958.Bom.
LIII
of
1958.

¹For Statement of Objects and Reasons, see *Maharashtra Government Gazette*, 1964, Part V, Extra., page 474.